

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOPWORTH INFRA PRIVATE LIMITED		
1.	Name of corporate debtor	Topworth Infra Private Limited
2.	Date of incorporation of corporate debtor	19-05-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Ministry of Corporate Affairs
4.	Corporate Identity No. of corporate debtor	U45202MH2008PTC182415
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office - 308, 3 rd Floor Ceejay House Dr. A. B. Road, Worli, Mumbai 400 018, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	13 th November 2019 (Intimation of order received by IRP on 2 nd December 2019)
7.	Estimated date of closure of insolvency resolution process	11 th May 2020 i.e. 180 days from the date of Order dated 13 th November 2019 passed by the Mumbai bench of Hon'ble National Company Law Tribunal (NCLT)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mita Pushpal Sanghavi Regn No- IBBI/IPA-002/IP-N00662 /2018-19/ 12215
9.	Address and e-mail of the interim resolution professional, as registered with the Board	NOT FOR COMMUNICATION B/17 Giri Sannidhya Chs, Shree Nagar, Wagale Estate, Thane (W) 400 604 mita.sanghavi@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	FOR COMMUNICATION Office No. 6, Runwal Commercial Complex, LBS Marg, Near Krishna Sagar Hotel, Mulund (West), Mumbai 400 080 Email id- cirptopworth@gmail.com
11.	Last date for submission of claims	16 th December 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link- https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, Mumbai has ordered the commencement of a corporate insolvency resolution process of the **Topworth Infra Private Limited** on 13th November 2019 (copy of order communicated to the undersigned on 2nd December 2019)



The creditors of **Topworth Infra Private Limited**, are hereby called upon to submit their claims with proof on or before 16th December 2019 i.e. within 14 days from the appointment of the interim resolution professional, to the interim resolution professional at the address mentioned in column No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

~~A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.~~

Submission of false or misleading proofs of claim shall attract penalties.



(Mita Pushpal Sanghavi)

IP Regn No-IBBI/IPA-002/IP-N00662/2018-2019/12215

Address for Correspondence of IRP-

Office No 6 Runwal Commercial Complex, LBS Marg Mulund (West), Mumbai-400 080

Email Id-cirptopworth@gmail.com

Place: Mumbai

Date : 2nd December 2019